

(c) what have Government finally decided in this matter?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) Yes. In order, however, to avoid hardship orders have been issued that deductions exceeding 25 per cent. of the Maintenance Allowance should not be made towards recovery of rent.

(b) Yes.

(c) It has been decided that cases of such persons should be considered sympathetically but each case will be examined on merits and suitable relief given in cases where it is established that the person is in genuine need of relief.

#### COMPENSATION TO WIDOWS

**\*542. Giani G. S. Musafir:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that Government are not entertaining applications for compensation from the widows and infirm persons, who are not getting any maintenance allowance, or who could not join any poor house?

(b) Have Government received any such applications requesting for admittance of their compensation applications?

(c) What is the policy of Government towards such persons?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) to (c). The old and infirm persons receiving maintenance allowance or living in Homes and Infirmaries have been asked to supply certain particulars in connection with their recompense. Some other widows and infirm persons have requested for permission to apply. But their cases cannot be taken up until further decision.

#### RESEARCH TRAINING SCHOLARSHIPS

**\*543. Shri Damodara Menon:** (a) Will the Minister of Education be pleased to state whether the Government of India have decided to effect a change in the system by which research training scholarships are allocated?

(b) What are the main features of the new scheme?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) and (b). Year-wise allocation of the batches of scholarships instituted in 1949-50 and in 1951-52 have been replaced by a standing quota of scholarships and have been allotted as such to each

University/Institution. The tenure of the individual awards will continue to be three years as before but as and when a scholar completes his period, the resulting vacancy will be filled without any further sanction for renewal, so that the quota allotted to a University/Institution is maintained at full strength.

#### CENTRAL FAMINE ENQUIRY COMMISSION

**403. Shri Bheekha Bhai:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Bhil Seva Mandal, Panchmahals in conjunction with the District Board presented a memorandum to the Central Famine Enquiry Commission while on tour in the fourth week of December, 1952;

(b) whether it is a fact that the attention of the Commission has been drawn to the constant recurrence of famine conditions of tribal areas of Panchmahals; and

(c) whether the Commission visited the adjoining tribal areas of Rajasthan?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) and (b). Yes, Sir.

(c) No, Sir.

#### GEOLOGICAL SURVEY

**404. Shri Bheekha Bhai:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether Geological Survey has been conducted in the former States of Dungarpur, Udaipur, Banswara and Pratapgarh of Rajasthan;

(b) if the answer to part (a) above be in the affirmative, the minerals that are available there; and

(c) the possibilities of tapping those mineral resources?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) Yes, Sir.

(b) The minerals available are, Lead-zinc and silver, manganese, Limestone and marble, Feldspar, Quartz and silica sand, Asbestos, Soap-stone, Mica, Beryl, Tantalite, Columbite, Emerald and building stones.

(c) The Government of Rajasthan have reported that the minerals have been worked and are being worked in accordance with the provisions of the Mineral Concession Rules, 1949.